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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A.No.1249/2004

New Delhi this the 20th day of May, 2004

Hon'ble Shri Shanker Raju, Member (J)

S.K. Shokeen, S/o Shri Ratan Singh,
R/o Flat No.56, Plot No.31,
Kalyani Apartment, Sector-4,
Dwarka-75. ... Applicant

(By Advocate :Shri U.Srivastava)

versus

1. Govt. of NCT of Delhi through
The Chief Secretary,
Players Building,
Delhi Government Secretariat,
IP -Estate, New Delhi.
2. The Principal Secretary (Home),
Government of NCT of Delhi,
Delhi Secretariat, New Delhi.
3. The Director General of Home Guard &
Civil Defence,
Nishkam Sewa Bhawan,
Raja Garden, New Delhi-27. ... Respondents.

(By Advocate: None)

Order(Oral)

Appeal against minor penalty of recovery
preferred is yet to be disposed of.

2. OA is therefore disposed of at the admission
stage with the direction to the respondents to dispose of
the appeal of the applicant by detailed and speaking
order till then recovery should not be given effect to.

Let a copy of the order be sent to the
respondents along with the copy of the OA.

S.Raju
(Shanker Raju)
Member (J)

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